NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, COURT-II

26. MA 4130/2019 MA 2636/2019 IA 1229/2020 IA 655/2020 IA 525/2020 IA 72/2020 IA 217/2021 IA 208/2021 IA 2588/2021 In C.P. (IB)/10(MB)2018

CORAM:
SHRI ANIL RAJ CHELLAN — **HON'BLE MEMBER (T)**
SHRI KULDIP KUMAR KAREER — **HON'BLE MEMBER (J)**

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 12.03.2024

NAME OF THE PARTIES: **Novateur Electrical & Digital Systems Pvt Ltd**
V/s
Krishnai Hospital Pvt Ltd

Section: 9, 60(5) of Insolvency and Bankruptcy Code, 2016

ORDER

MA No. 4130/2019:- Adv. Amey Hadwale a/w Adv. Geeta Lundwani appeared for the Liquidator. It has been pointed out by the Counsel for the Liquidator that the present application was filed by the erstwhile Resolution Professional against the suspended board of Directors and further that with the passing of the liquidation order, this MA No. 4130/2019 has been rendered infructuous. In view of the statement made by the Counsel for the Liquidator, **MA No. 4130/2019 is disposed of** having become **infructuous.**

IA No. 655/2020:- This application is listed on board on several occasions. However, it is evident from the order sheet of various dates that none has appeared from the side of the Applicant. It appears that the Applicant is not interested in prosecuting the matter any further. In view of the above conduct and continuous absence of the Applicant, we are of the considered view that the Applicant does not want to prosecute the matter any further. Accordingly,

IA No. 655/2020 is **dismissed for non-prosecution.**

IA No. 72/2020:- Adv. Amey Hadwale appeared for the Liquidator. Counsel for the Liquidator states at bar that in the light of the order passed in MA No. 4130/2019, the present IA No. 72/2020 has been rendered infructuous. In view of the statement made by the Counsel for the Liquidator, **IA No. 72/2020 is disposed of** having become **infructuous.**

IA No. 525/2020:- Adv. Amey Hadwale appeared for the Liquidator. Adv. Nishant Tripathi appeared for the Respondent No. 3. At the request of the parties, list the IA No. 525/2020 on **03.05.2024** for hearing.

MA No. 2636/2019, IA No. 1229/2020, IA No. 217/2021, IA No. 208/2021, IA No. 2588/2021:- Adv. Amey Hadwale appeared for the Liquidator. Pleadings are not complete in PUFE applications. Respondents are directed to file reply in the above IAs within a period of four weeks, failing which the right to file reply shall be forfeited. List the matter on **03.05.2024** for hearing.

Sd/-
ANIL RAJ CHELLAN
Member (Technical)

Sd/-
KULDIP KUMAR KAREER
Member (Judicial)

12.03.2024
Sushil